

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Original Application No: 727 of 1994

R.K.Jain ..... .... Applicant.

Versus

Union of India & ors. .... .... Respondents.

Hon'ble Mr. S.Das Gupta, Member-A

Hon'ble Mr. T.L.Verma , Member-J

(By Hon'ble Mr. S.Das Gupta, A.M.)

Heard Shri R.K.Tewari, learned counsel for  
the applicant on admission.

2. The applicant in this case is stated to have been appointed as Extra Departmental Branch Post Master in January 1988 and since then he is rendering service without any interruption. The applicant states that despite the fact he has already put in nearly 6 years of service, his name has been included in the list of the E.D.B.P. whose services have been terminated on completion 6 months by the impugned order dated 28.4.1994 (Enclosure A-1). The applicant feels that inclusion of his name in the impugned list is perhaps due to any error on the part of the respondents who have not taken into account the fact that the applicant has completed not 6 months' service but actually 6 years' service.

*W.L.*

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3. Let the applicant make a representation to the competent authority for review of the impugned order in so far as he is concerned. requesting for deletion of his name from the impugned list. The respondents shall, within 3 months of the receipt of the representation from the applicant shall dispose of the same by a reasoned and speaking order. The operation of the impugned order dated 28.4.1994 (Annexure A-1) shall remain stayed in respect of the applicant till the final disposal of the representation as directed above.
4. The application is disposed of at the admission stage with the above direction.



Member-J



Member-A

Allahabad Dated: 9.5.94

/jw/